

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES : SMC-I : NEW DELHI
BEFORE SHRI R.S. SYAL, ACCOUNTANT MEMBER

ITA No.1094/Del/2015
Assessment Year : 2010-11

Broad Vision Telecom Vs. ITO,
Consultan, 213, 2nd Floor, Ward – 33(1),
Syndicate House, Inderlok New Delhi
New Delhi.
PAN: AAIFB1893N

(Appellant)

(Respondent)

Assessee By : None.
Department By : Shri S.K. Jain, Sr. DR

Date of Hearing : 02.08.2016
Date of Pronouncement : 02.08.2016

ORDER

This appeal by the assessee arises out of the order passed by the CIT(A) on 29.12.2014 in relation to the assessment year 2010-11.

2. I have heard the Ld. D.R. and perused the relevant material on record. There is no appearance from the side of the

assessee despite notice. According I am proceeding to dispose off this appeal *ex parte qua* the assessee.

2. The first ground of the appeal is against not granting adequate opportunity of hearing by the Ld. CIT(A). It is seen that the Ld. CIT(A) passed *ex parte* order dismissing the appeal of the assessee. In my considered opinion, the ends of justice will meet adequately if the impugned order is set aside and the matter is restored to the file of the Ld. CIT(A) for disposing of the appeal after allowing due opportunity of hearing to the assessee. I order accordingly.

3. In the result, the appeal is allowed for statistical purposes.

The order pronounced in the open court on 02.08.2016.

Sd/-

[R.S. SYAL]
ACCOUNTANT MEMBER

Dated, 2nd August, 2016.

Self

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT (A)
5. DR, ITAT

AR, ITAT, NEW DELHI.

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